

Public Notice

TO WHOMSOEVER IT MAY CONCERN

This is to inform the general public that the following share certificates of Ador Welding Limited, having its Registered Office at Ador House, 6, K. Dubash Marg, Fort, Mumbai, Maharashtra, India, 400001, registered in the name of Kusum Dubhashi (Deceased) and Ajit Dubhashi, have been lost by them:

Table with 5 columns: Sr No., Name of Shareholders, Folio No., Certificate No., Distinctive No., No. of Shares. Lists 12 lost share certificates.

The public is hereby cautioned against purchasing or dealing in any way with the above-mentioned share certificates. Any person who has any claim in respect of the said share certificates should lodge such claim with the company or its Registrar and Transfer Agents, MUFG Intime India Private Limited, 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikroli (W) Mumbai-400083 TEL: +91810811676 within 15 days of publication of this notice, after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificates.

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 50 Equity Shares of Rs.10/- (Rupees ten only) each with Folio No. 043140159 of RELIANCE INDUSTRIES LIMITED, having its registered office at Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai, Maharashtra, 400021 registered in the name of VAISHALI KISHORE TURAKHIA have been lost. YASHVI SANJAY DOSHI have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Table with 5 columns: Folio No., Certificate No., Dist. From, Dist. To, No. of Shares. Lists 1 lost share certificate.

PUBLIC NOTICE

Notice is hereby given that the following Share Certificate for 100 Equity Shares of Rs.2/- (Rupees two only) each with Folio No. 03426408 of ULTRATECH CEMENT LTD, having its registered office at B Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai, Maharashtra, 400093 registered in the name of LATE HABIB UMAR PATEL & LATE RAJU UMAR PATEL have been lost. I, SAJID HABIB PATEL have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Table with 5 columns: Company Name, Folio No., No. of shares held, Security Certificate No., Distinctive Nos. From - To. Lists 1 lost share certificate.

Bhavani Shankar Road Branch, Brahman Seva Mandal Bldg, Dadar (W), Mumbai - 400028. Tel: 022-24227511. Email: Bom132@mahabank.co.in

AI06/MZ/Recovery/2025-26 Date: 04.10.2025 WITHOUT PREJUDICE Demand Notice under Sec 13(2) By R.P.A.D./Speed Post/ E-mail To,

- 1. Ms. Dilip Caterers, Prop: a) Dilip yashwant Patil, Flat No. 5, DSK Sakrupa CHS Ltd., Chitale Path, Dadar (W) Mumbai - 400028 b) Block No. 2, Satya Niwas Bldg, BS Road, Dadar (W) Mumbai - 400028. c) 10, Subhadra Bhavan Near kabutarKhana Dadar-West, Mumbai - 400028
2. Mrs. Varsha Dilip Patil, Block No. 2, Satya Niwas Bldg, BS Road, Dadar (W) Mumbai - 400028, Dear Sir / Madam,

Table with 4 columns: Sr. No., Nature & Amt. of Credit facility, Security, Date of NPA. Lists 1 credit facility.

Table with 3 columns: Ledger Balance (as on 03.10.2025), Unapplied Interest upto 03.10.2025, Total Outstanding as on 04.10.2025. Shows Rs. 30,38,856/-, Rs. 29,526/-, Rs. 30,68,382/-

- 3. That in consideration of the credit facilities availed you have executed the following documents in favor of the bank and also charged and created securities in favor of the Bank as above mentioned.
a) Request letter for making credit facilities
b) Demand Promissory Note
c) Agreement for Cash Credit Facility
d) Guarantee agreement
f) Mortgage documents for above mentioned properties
4) That you have failed to adhere to the terms and conditions of sanction and made defaults and accordingly your account has been classified by the Bank as NPA on 29.09.2025 in accordance with the prescribed norms issued by Reserve Bank of India. In spite of our repeated demands, you have not paid the outstanding amount in your account.

- 5) You have still not repaid the dues of the Bank and hence in exercise of powers conferred on the Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI) and without prejudice to the rights of the Bank, The Bank hereby calls upon you to repay in full the amount of Rs. 30,68,382/- Plus interest w.e.f. 04.10.2025 and charges within 60 days from the date of receipt of this notice, failing which, in addition to and without prejudice to the other rights available to the bank, the bank shall be entitled to exercise any / or all of the powers under Sub-Sec. (4) of Sec. 13 of the aforesaid Act in respect of these securities / properties enforceable under the Act, in which case you shall also be liable to further pay all costs, charges and expenses or other incidental charges, which please note

The powers available under the Act inter alia include -
a. To take possession of the secured assets, wherein the security interest has been created as above mentioned together with the right to transfer by way of lease, assignment or sale, for realizing the secured asset.
b. To take over the management of the business of the borrower including right to transfer by way of lease, assignment or sale and realizing the security.
c. To appoint any person as Manager to manage the secured assets, the possession of which will be taken over by us and the Manager shall manage the secured assets and any transfer of secured assets shall vest in the transferee all rights in or in relation to, the secured assets, as if the transfer had been made by you.

- d. To write to or issue notice in writing to any person, who has acquired any of the secured assets against which security interest has been created from whom any money is due or may become due to you to pay us the money.
1. Please take a note that as per Sec 13 (1) of the Act, after receipt of this notice, you are restrained from disposing of or dealing with the securities without our prior written consent.
2. The borrower attention is invited to provisions of sub-section 8 of Section 13 of the Act in respect of the time available to redeem the secured assets.

Sd/- FOR BANK OF MAHARASHTRA Asst. Gen. Manager & Authorised officer BS Road Br. Mumbai.

PUBLIC NOTICE

Notice is hereby given that the following Share Certificate for 875 Equity Shares of Rs. 2/- (Rupees two only) each with Folio No. 03426408 of LARSEN & TOUROBO LTD., having its registered office at L & T House, Ballard Estate, Narottam Morarjee Marg, Mumbai, Maharashtra, 400001 registered in the name of LATE HABIB UMAR PATEL jointly with LATE RAJU UMAR PATEL have been lost. I, SAJID HABIB PATEL have applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Table with 5 columns: Folio No., No. of shares held, Certificate No, Distinctive From, Distinctive To. Lists 3 lost share certificates.

Date: 17-10-2025 Place: Mumbai SAJID HABIB PATEL

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for 895 Equity Shares of Rs. 2/- (Rupees two only) each with Folio No. E2H5043271 of Tata Motors Limited, having its registered office at Bombay House, 24 Homi Mody Street, Mumbai, Maharashtra, 400001 registered in the name of HABIB UMAR PATEL and RAJU UMAR PATEL have been lost. SAJID HABIB PATEL has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Table with 5 columns: Folio No., Certificate No, Distinctive No, No. of Shares. Lists 1 lost share certificate.

Sd/- SAJID HABIB PATEL

Mastek MASTEK LIMITED. Trust. Value. Velocity. Registered Office: 804/805, President House, Opp. C.N.Vidyalaya, Near Ambawadi Circle, Ahmedabad - 380 006. Tel. No.: +91-79-2656-4337; Fax No.: +91-22-6695-1331. E-mail: investor_grievances@mastek.com; Website: www.mastek.com

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED SEPTEMBER 30, 2025

Table with 5 columns: Particulars, Quarter ended September 30, 2025 (Unaudited), Quarter ended June 30, 2025 (Unaudited), Quarter ended September 30, 2024 (Unaudited), Year ended March 31, 2025 (Audited). Shows financial results in Lakhs.

Notes:-

- 1. Key data relating to Unaudited Standalone Financial Results of Mastek Limited is as under:
Particulars Quarter ended September 30, 2025 (Unaudited) Quarter ended June 30, 2025 (Unaudited) Quarter ended September 30, 2024 (Unaudited) (Restated) (Refer note 3) Year ended March 31, 2025 (Audited) (Restated) (Refer note 3)
Revenue from operations 21,837 22,895 24,502 93,909
Profit before Tax 8,365 5,709 9,292 17,920
Tax Expenses (net) 845 1,520 1,450 3,886
Net Profit/ (loss) after tax 7,520 4,189 7,842 14,034

For & on behalf of Board of Directors Mastek Limited sd/- ASHANK DESAI Chairman

DELTA CORP LIMITED. Regd. Off : Delta House, Plot No 12, Hornby Vellard Estate, Dr Annie Besant Road, Worli, Mumbai-400018. (CIN No. L65493MH1990PLC436790) Tel No.91-22-69874700, Email ID : secretarial@deltinc.com, Website : www.deltacorp.in

STATEMENT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTH ENDED 30th SEPTEMBER, 2025

Table with 5 columns: Sr. No., Particulars, Quarter Ended 30th September, 2025, Six Month Ended 30th September, 2025, Quarter Ended 30th September, 2024. Shows financial results in Crores.

The Financial details on standalone basis are as under:

Table with 5 columns: Particulars, Quarter Ended 30th September, 2025, Six Month Ended 30th September, 2025, Quarter Ended 30th September, 2024. Shows financial results in Crores.

- Note: a) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of BSE AND NSE at www.bseindia.com and www.nseindia.com respectively and on Company's website https://deltacorp.in/pdf/financial/2025-2026/Quarter-September-2025-2026.pdf?v=1. b) # - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable

For Delta Corp Limited (Jaydev Mody) Chairman DIN No.00234797. Place: Mumbai Date: 15th October, 2025

Bank of Baroda. Mumbai Metro Central Region. 3, Walchand Hirachand Marg, Ground Floor, Ballard Pier, Mumbai - 400001, India Tel No. 022-42060828 E-mail: recovery.mmcr@bankofbaroda.com

CORRIGENDUM. Kindly refer to our Vechhie Auction Sale Notice published in the Financial Express & Prathakal on 23.09.2025. In this notice with reference to Borrower Sr No.2 Pharma Search Ayurveda Private Ltd Vehicle No. MODEL-2023, Force Traveller T1, Food Delivery Van Regd No. - MH01-EE-4821. E-Auction sale stands withdrawn with immediate effect.

CLASSIFIEDS PERSONAL THANKS GIVING. HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to be with you and my loved ones in your perpetual glory forever Amen - ZDS 00790994004-1

"IMPORTANT". Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

EAST COAST RAILWAY CORRIGENDUM NO. - 02 TO. Tender Notice No. ETCECONIBBS2025040 Dt.: 12.09.2025. The following modification has been made against above Tender Notice which may please be noted.

S. E. RAILWAY - TENDER. Sr. DEE/TRD, South Eastern Railway, Chakradharpur acting for & on behalf of the President of India invites e-Tender as mentioned below. Tenders are due to open on 07.11.2025 at 15.30 hrs. The Manual offers are not allowed against these tenders and any such manual offer received shall be ignored. SI.No. 1. Tender Notice No.: CKP-D-683-CTR-BOND, Date: 15.10.2025. Name of the work: Elect (TRD-OHE) works in connection with TTR(P), TRR(P), CTR(S), TSR(P), TRR(S), CTR(P) in different sections in Chakradharpur Division. Tender Value: ₹ 1,55,30,533.64. EMD: ₹ 2,27,700. Completion period: 12 months. SI.No. 2. Tender Notice No.: CKP-D-800-LEAN-MAST, Date: 15.10.2025. Name of the work: Balance work for Improvement of learning mast locations over Chakradharpur Division. Tender Value: ₹ 51,58,267.25. EMD: ₹ 1,03,200. Completion period: 06 months. Date & Time of opening of tender: 07.11.2025 at 15.30 hrs. (for SI.No. 1 & 2 each). Place of opening of e-Tender: Sr. DEE/TRD/South Eastern Railway (for SI.No. 1 & 2 each). Date and time of closing of tender: 15.00 hrs. of 07.11.2025 (for SI.No. 1 & 2 each). E-Tender can be viewed at website http://www.irops.gov.in. The tenderer/bidders must have Class-III Digital Signature Certificate & must be registered on IREPS Portal. Only registered tenderer/bidders can participate on e-tendering. All relevant paper must be uploaded at the time of participating in E-Tendering. (PR-733)

For Advertising in TENDER PAGES Contact JITENDRA PATIL Mobile No.: 9029012015 Landline No.: 67440215

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CAB EZZ INFRA TECH LIMITED

Table with 2 columns: RELEVANT PARTICULARS, Details. Lists corporate debtor information, address, and creditor instructions.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Cab Ezz Infra Tech Limited on 15.10.2025 (order dated 15.10.2025). The creditors of Cab Ezz Infra Tech Limited, are hereby called upon to submit their claims with proof on or before 29.10.2025 to the interim resolution professional at the address mentioned against entry No. 10.

Manish Lalji Dawda Interim Resolution Professional. Reg. No.: IBB/IIPA-001/IP-P02506/2021-2022/13797 AFA No. AA1/13797/02/300626/108270 Valid upto 30/06/2026

ADITYA BIRLA CAPITAL LIMITED. Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266. Corporate Office : 12th Floor, R Teck Park, Nirilon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE

30 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Limited, vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

Table with 5 columns: Sr. No., Name of the Borrowers & Co-Borrowers, Description of Properties / Secured Assets, Reserve Price (in Rs.), Earnest Money Deposit (EMD) (in Rs.)/ Incremental Value (in Rs.), Demand Notice Date & Total Amt. (in Rs.). Lists 1 borrower.

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Capital Limited / Secured Creditor's website i.e. https://abfcl.adityabirlacapital.com/Pages/IndividualProperties-for-Auction-under-SARFAESI-Act.aspx or https://BidDeal.in/Contact Nos.: Aditya Birla Capital Limited, Authorized Officer - 1) Parneet Singh : Mob. No. +91 97200 29337 You may also visit nearest Branch or contact Aditya Birla Capital Limited, 2) Mr. Rajesh Virkar : M. No. 73979 30202, 3) Mohit Sharma : Mob. No. 9873913855, 4) Mr. Jahirul Laskar : Mob. No. +91 97060 03075, 5) Mr. Apoorva Thomas Dantni : Mob. No. 9930909725.

Bank of Baroda. Navimumbai Regional Office : 405, 4th floor, Platinum Techno Park, Opp.Karnataka Bhavan, Behind Raghuleela Mall, Vashi-400702. E-Mail: recovery.navimumbai@bankofbaroda.co.in

Sale Notice for Sale of Immovable Properties

E-Auction Sale notice for sale of movable properties. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable/Movable Mortgaged/ Charged to the Secured Creditors, will be sold on "As is where is", "As is what is" and "Whatever there is" basis for recovery of below mentioned accounts. The details of Borrowers / Guarantor/s Secured Asset/s Reserve Price/ e-Auction date and time, EMD and Bid Increase Amount are mentioned below-

Table with 7 columns: Sr. No., Name of Borrower, Vehicle No., Model and MFG Year, Vehicle parked at, Auction Date and time, (1) Reserve Price & (2) EMD Amount of the Property (3) Bid Increase Amount, Vehicle parked at, Property Inspection date and Time. Lists 4 borrowers.

For detailed terms and conditions of sale, please refer/visit to the website link https://www.bankofbaroda.in/e-auction.htm and online auction portal https://baanknet.com Also, prospective bidders may contact the Authorised officer on Tel No. 022-27810670 Mobile 8866404107 Sd/- Authorized Officer, BANK OF BARODA